

Those who fail to get 5 point average of the two semester examinations are deprived of their scholarship till they improve in the next examination. This system has a disastrous effect on the performance of the SCST students. Till the next examination they have to work in an extremely frustrating conditions, their parents not being able to meet their hostel expenses. In the next examination all those who do not reach the 'specific standards' are thrown out of the Institute. This year 12 students, out of whom 10 are SCST have been asked to vacate the Institute and the Hostel. I would request the government not to throw out any student from the Institute and provide the weak students special coaching and encouragement to enable them to improve their performance. I would also urge upon the government to order an enquiry into the working of the Institute to find out how as much as fifty per cent of the SCST students have been thrown out of the Institute in the last four years and why no extra-coaching arrangements were made for students belonging to the weaker sections.

(v) REPORTED INSECURITY OF LIFE AND PROPERTY OF NON-TRIBALS IN MEGHALAYA

**SHRI SAUGATA ROY** (Barrack-pore): I want to raise the following matter of urgent public importance in the House:

A very tense situation is prevailing in the state of Meghalaya ever since the new Government has come to power, where the life and property of non-tribals are insecure. In the town of Shillong there have been several attacks on non-tribals in the past two months. An Editor of a local Newspaper Mr. Kapil Chatterjee was mercilessly beaten up for writing against these attacks. A new organisation called the Meghalaya Tribal Youth Organisation has been set up which in a meeting recently has asked non-tribals to get out of Meghalaya.

It also submitted a memorandum to Union Minister of State for Education recently asking the Central Government to take out its office from Meghalaya since their presence caused the influx of non-tribal people into their state. The President has recently assented to a state law which bans any sale of land to non-tribals, leading National dailies including Times of India (June 19, 1978) have written editorials about the prevailing situation.

During my recent visit to Shillong, a large number of people including people's representatives and members of the local bar represented to me asking me to alert the Central Government about the situation where people of Bengali, Nepali, Punjabi and other origins were feeling totally insecure in the state. In this context, it may be mentioned that the hands of foreign missionaries who are very active in the state cannot be ruled out.

14.17 hrs.

CONSTITUTION (FORTY-FIFTH AMENDMENT) BILL

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN):** I beg to move:

"That the Bill further to amend the Constitution of India, be taken into consideration."

The results of the last Lok Sabha elections reveal if the people gave any mandate to the Government, the mandate was that the rights of the people will be given to them and it shall be ensured that the rights of the people will not be interfered with. Their freedoms, their liberties and their right to decide their own future will be ensured for them and all that was necessary was to ensure that those rights of the people and their democratic rights to establish